Central Administrative Tribunal Principal Bench

CP No.769/2015 in OA No.2791/2015

New Delhi, this the 9th day of February, 2016

Hon'ble Mr. A.K. Bhardwaj, Member (J) Hon'ble Mr. V.N. Gaur, Member (A)

Shri Ashok Kumar,

...petitioner

(By Advocate: Ms. Swati for Shri N. Gautam)

Versus

Shri C.R. Garg, DANICS, Managing Director, Delhi Transport Corporation, GNCTD, DTC Hqrs., I.P. Estate, New Delhi-110002.

...respondent

(By Advocate : Shri U.N. Tiwari)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

There is an interim order dated 18.01.2016 passed by Hon'ble High Court of Delhi in WP(C) No.375/2016 staying the operation of the order alleging disobedience of which the present CP has been filed. The order read thus:-

"Issue notice returnable on 28th March, 2016.

The stand of the petitioner is that they were denied right and liberty to file reply as the OA was allowed at the next date of hearing and in these circumstances the petitioner was prevented from placing the documents filed by them along with the writ petition to show that they are entitled to and interest should have been charged. It is submitted that equity is not in favour of the respondent in view of the said documents.

Till the next date of hearing, the petitioner will not make any deduction from the salary payable to the respondent, but they need not refund the amount of interest already collected. To this extent, there will be stay of the operation of the impugned order.

DASTI."

2. In view of the above, the CP is disposed of. Notice issued to the respondent stands discharged. It is made clear that if occasion arises, the petitioner herein would be at liberty to file fresh CP, after the orders of Hon'ble High Court of Delhi. No costs.

(V.N. Gaur) Member (A) (A.K. Bhardwaj) Member (J)

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